



The Andhra Pradesh Scheduled Castes (Sub-Classification) Act, 2025

Act No. 22 of 2025

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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 22] AMARAVATI, FRIDAY, 24th OCTOBER, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 17th October, 2025 and the said assent is hereby first published on the 24th October, 2025 in the Andhra Pradesh Gazette for general information :

ACT No. 22 of 2025

AN ACT TO PROVIDE FOR THE SUB-CLASSIFICATION OF SCHEDULED CASTES IN THE STATE OF ANDHRA PRADESH TO ENSURE THEIR UNIFIED AND UNIFORM PROGRESS IN THE SOCIETY.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows : -

1. (1) This Act may be called the Andhra Pradesh Scheduled Castes (Sub-classification) Act, 2025. Short title and commencement.
(2) It extends to the whole of the State of Andhra Pradesh.
(3) It shall be deemed to have come into force with effect on and from the 17th April, 2025.
2. (1) In this Act, unless the context otherwise requires, - Definitions.
(a) 'Educational Institution' shall have the meaning assigned to it in clause (c) of section 2 of the Andhra Pradesh Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) Act, 1983;

A.P. Act No.5
of 1983.

(b) 'Government' means the State Government of Andhra Pradesh;

(c) 'Prescribed' means prescribed by the rules made under this Act;

(d) 'Public Service' means, services in any office or establishment of, -

(i) the Government;

(ii) a local authority, i.e.,

A.P. Act No.13 of
1994.

(a) A Gram Panchayat or a Mandal Parishad or a Zilla Parishad established under the Andhra Pradesh Panchayat Raj Act, 1994;

A.P. Act No.6 of
1965.

(b) A Municipality constituted under the Andhra Pradesh Municipalities Act, 1965; and

(c) A Municipal Corporation established under the relevant law, for the time being in force, relating to Municipal Corporations;

(iii) A Corporation or undertaking wholly owned or controlled by the Government;

(iv) A body established under any law made by the Legislature of the State whether incorporated or not including a University; and

(v) Any other body established by the State Government or by a Society registered under any law relating to the registration of Societies for the time being in force and receiving funds from the Government either fully or partly, for its maintenance or any Educational Institution, whether registered or not, but receiving aid from the Government;

(e) 'Rule of Reservation' means any rule or provision, for reservation of appointments or posts in public service in the special rules applicable to any particular service or the General Rules of the Andhra Pradesh State and Subordinate Service Rules, 1996 as the case may be or any rule or provision for reservation of seats in the rules or instructions for admission into Educational Institutions, as the case may be, in favour of Scheduled Castes

or Scheduled Tribes or Backward Classes or Women;

- (f) 'Backlog Vacancies' means the vacancies which were carry forwarded from previous recruitments.
- (g) 'Scheduled Castes' shall have the meaning assigned to it in clause (24) of article 366 of the Constitution of India.

In order to secure social justice and equality of opportunity and to ensure fair, just, reasonable, rational and equitable enjoyment of the benefits of the rule of reservation by all the Scheduled Castes with respect to the State of Andhra Pradesh, the Government of Andhra Pradesh have sub-classified the fifty nine (59) sub castes of Scheduled castes into three groups which are identified based on Population, inter-se backwardness, and social cohesion. The Percentage of reservation for the three groups shall be at the rate specified in sub-section (b), sub-section (c) and sub-section (d) of this section.

3(a) Sub-classification.

Provided that the reservation as specified under this section to the three groups shall be subject to the availability of eligible candidates.

- (b) One percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-I.

Group - I

Group	Caste Sl.No	Name of the Caste	Percentage of Reservations allotted to Group-I
I	8	Bavuri	1%
I	12	Chachati	
I	16	Chandala	
I	18	Dandasi	
I	20	Dom, Dombara, Paidi, Pano	
I	22	Ghasi, Haddi, Relli-Chachandi	
I	23	Godagali, Godagula	
I	48	Mehtar	
I	51	Paky, Moti, Thoti	
I	53	Pamidi	
I	55	Relli	
I	58	Sapru	
		Total - 12 Castes	1%

- (c) Six and half percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-II.

Group-II

Group	Caste Sl.No	Name of the Caste	Percentage of Reservations allotted to Group-II
II	5	Arundhatiya	6.5%
II	10	Bindla	
II	14	Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas	
II	15	Chambhar	
II	17	Dakkal, Dokkalwar	
II	19	Dhor	
II	24	Godari	
II	25	Gosangi	
II	28	Jaggali	
II	29	Jambuvulu	
II	30	Kolupulavandlu, Pambada, Pambanda, Pambala	
II	32	Madiga	
II	33	MadigaDasu, Mashteen	
II	43	Mang	
II	44	MangGarodi	
II	47	Matangi	
II	56	Samagara	
II	59	Sindhollu, Chindollu	
		Total - 18 Castes	6.5%

- (d) Seven and half percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-III.

Group-III

Group	Caste Sl.No	Name of the Caste	Percentage of Reservations allotted to Group-III
III	2	AdiDravida	7.5%
III	3	Anamuk	
III	4	Aray Mala	
III	6	Arwa Mala	
III	7	Bariki	
III	11	Byagara, Byagari	
III	13	Chalavadi	
III	21	Ellamalawar, Yellammalawandlu	
III	26	Holeya	
III	27	HoleyaDasari	
III	31	MadasiKuruva, MadariKuruva	
III	34	Mahar	
III	35	Mala, Mala Ayawaru	
III	36	Mala Dasari	
III	37	Mala Dasu	
III	38	Mala Hannai	
III	39	Malajangam	
III	40	Mala Masti	
III	41	Mala Sale, Netkani	
III	42	Mala Sanyasi	
III	45	Manne	
III	50	Mundala	
III	57	Samban	
III	60	Yatala	
III	61	Valluvan	
III	1	Adi Andhra	
III	46	Mashti	
III	49	MithaAyyalvar	
III	54	Panchama, Pariah	
		Total - 29 Castes	7.5%

(e) Roster Point

A 200 point roster system shall be adopted for earmarking of roster points to the three groups of Scheduled Castes as mentioned in this section. The 200 point roster system shall operate in two (2) cycles each numbered from 1-100. The following roster points shall be earmarked for Group- I, Group-II and Group-III in the first cycle.

Group	Recommended Roster points
Group I	2
Group II	7, 22, 41, 52, 66, 77
Group III	16, 27, 47, 62, 72, 87, 91, 97

In the second cycle of 100 points, roster system, roster point 97 shall be earmarked to Group-II, thereby ensuring that Group-II and Group-III receive the percentage of reservation as specified under sub-section (c) and sub-section (d) of section 3.

The following roster points shall be earmarked for Group-I, Group - II and Group - III in the second cycle.

Group	Recommended Roster points
Group I	2
Group II	7,22,41,52,66,77,97
Group III	16,27,47,62,72,87,91

Backlog
Vacancies.

- 4.** The percentage of Reservations specified at Sections 3 shall be applicable for filling up of Backlog Vacancies pertaining to public appointments.

Act not to
apply to
Central
Government
Services or
Educational
Institutions.

- 5.** Nothing contained in this Act shall apply to any appointment or post or service of any department of the Central Government or of any Corporation or Undertaking owned or controlled by the Central Government or to any Educational Institution belonging to or under the control of the Central Government.

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6. No suit, prosecution or other legal proceedings shall lie against any authority or person for anything done or purported to have been done in good faith in pursuance of the provisions of this Act or the rules made there under. Protection of action taken in good faith.
7. If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, by order, make such provisions or give such directions, not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty. Power to remove doubts and difficulties.
8. (1) The Government may, by notification in the Andhra Pradesh Gazette, make rules to carry out the purposes of this Act. Power to make rules.
- (2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely,-
- (a) Fixation or adjustment of roster points in respect of Scheduled Castes for the purposes of public service;
- (b) Procedure to be followed in case of non-availability of eligible persons for compliance with section 3; and
- (c) Any other matter which has to be or may be prescribed.
- (3) Every rule made under this Act shall immediately after it is made, be laid before the State Legislature if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, the Legislature agree in making any modifications in the rule or in the annulment of the rule, the rule shall, with effect from the date of notification of such modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Removal of doubts.

- 9.** For the removal of doubts, it is hereby declared that nothing contained in this Act shall be construed as inclusion in or exclusion from or further classification of the list of Scheduled Castes with respect to the State of Andhra Pradesh as specified in the constitution (Scheduled Castes) Order, 1950 and its Amendments.

Repeal and savings of Ordinance No.2 of 2025.

- 10.** (1) The Andhra Pradesh Scheduled Castes (Sub-classification) Ordinance, 2025 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

The State of Andhra Pradesh recognizes fifty-nine (59) Scheduled Castes listed under the Scheduled Castes category and extends a 15% reservation in public sector employment and educational institutions to these communities. In accordance with Article 46 of the Directive Principles of State Policy (Part IV) of the Constitution of India, the State is committed to protect the interests of Scheduled Castes, preventing social injustice and exploitation, and fostering their overall development. Additionally, as enshrined in Article 38(2) of the Directive Principles, the State endeavours to eliminate inequalities in status, facilities, and opportunities, not only among individuals but also among groups residing in different regions and engaged in diverse vocations.

The constitutional mandate upholds social justice and equality of opportunity, as reflected in the Preamble and Fundamental Rights, particularly the Right to Equality (Articles 14 to 16), in conjunction with Articles 38, 39, 41, and 46. These provisions emphasize protective discrimination to minimize inequalities and uplift socially and educationally backward communities, including Scheduled Castes. To achieve these constitutional goals and ensure collective progress, the Government of Andhra Pradesh is committed to the equitable distribution of reservation benefits among all Scheduled Castes, thereby ensuring their equal and fair access to opportunities in both education and employment.

In this context, the Hon'ble Supreme Court consisting of (7) Judges has pronounced its judgment in W.P.Civil Appeal No.2317 of 2011 combined with other petitions including W.P.(C) No.562 of 2022, Dt. 01.08.2024 regarding Sub Classification within the Scheduled Castes. Out of (7) Judges bench, (6) Judges opined that the validity of sub-classification within Scheduled Castes has been held to be constitutionally permissible. In pursuant to the above Judgement, Government constituted a One-Man Commission with Sri Rajiv Ranjan Mishra, I.A.S., (Retd.) under COI Act to suggest specific recommendations on sub-classification of Scheduled Castes among the various sub-groups of Scheduled Castes in the State of Andhra Pradesh vide

GO.Ms.No.86, S.W.(CV) Dept. Dt. 15.11.2024. Government have approved the recommendations of OMC to implement the sub-classification among Scheduled Castes for ensuring a fair and equitable distribution of reservation benefits.

The following are the grouping of 59 castes and their proposed percentage of reservation:

Name of the Group	Proposed Share in 15%
<i>Group I -Most Backward(12 castes)</i>	1
<i>Group II- backward(18 castes)</i>	6.5
<i>Group III(29 castes)</i>	7.5
<i>Total</i>	15

As the Legislature of the State was then not in session and having been prorogued and it has been decided to give effect to the above provisions immediately, the Governor has promulgated the Andhra Pradesh Scheduled Castes (Sub-classification) Ordinance, 2025 on 16th April, 2025 and the same has been published in Telugu and English in Part IV - B, extraordinary of the Andhra Pradesh Gazette, dated 17th April, 2025 (Andhra Pradesh Ordinance No.2 of 2025).

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.